



2026:AHC:25393

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 614 of 2026

Shivnath Singh

.....Petitioner(s)

Versus

Principal Controller Of Defence Accounts

.....Respondent(s)

Counsel for Petitioner(s)	:	Hari Shanker, Sunil Kumar Singh
Counsel for Respondent(s)	:	A.S.G.I., Harshita Rani

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Sunil Kumar Singh, learned counsel for the writ petitioner and Sri Harshita Rani, learned counsel for the respondents.

2. The case of the writ petitioner is that he retired from the Air Force in April 1979 and was accorded pension. According to the writ petitioner, without any notice on 19.11.2025, the pension has been deducted. The writ petitioner has also preferred the present writ petition seeking a direction not to deduct the pension amount which is being deducted from August 2025.

3. This Court entertained the writ petition on 21.01.2026 and sought instructions.

4. Today, instructions have been forwarded under the signatures of Senior Accounts Officer (SPARSH AH), according to which in reply to para-6 and 9 the following has been asserted:-

"With reference to above OA, it is intimated that the correct Date of Birth of the pensioner is 08 June 1946 but it was wrongly updated as 01 April 1936 by the previous PDA. Accordingly pensioner was being paid Additional pension as per incorrect Date of Birth 01 April 1936. The same was also continued to SPARSH after migration.

Therefore the data has been corrected/updated in SPARSH vide corr PPO no.3 dated 12 August 2025, accordingly additional pension has been stopped and recovery due to overpayment is being made from the pensioner's account.

Now pensioner is getting correct pension as per record available in the Portal. However, in this regard clarification may be asked from previous PDA."

5. Learned counsel for the respondent submits that in case, there is any grievance, then the writ petitioner may approach the respondent.

6. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent by 20.02.2026, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

7. Instructions filed today are taken on record and marked as Appendix 'A'.

February 5, 2026

N.S.Rathour

(Vikas Budhwar,J.)